

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 56 of 2013 & IA-226 of 2013,
Appeal No. 84 of 2013 and
Appeal No. 68 of 2013 & IA-227 of 2013**

Dated : 29th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 56 of 2013 & IA-226 of 2013,
And
Appeal No. 84 of 2013**

Talwandi Sabo Power Ltd. Appellant(s)

Versus

Punjab State Power Corporation Ltd. & Anr.Respondent (s)

**Counsel for the Appellant (s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Aniket Prason
Ms. Kanika Chugh**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan for R.1
Ms. Shikha Ohri for R.2**

Appeal No. 68 of 2013 & IA-227 of 2013

Nabha Power Ltd. & Anr. Appellant(s)

Versus

Punjab State Power Corporation Ltd. & Anr.Respondent (s)

**Counsel for the Appellant (s): Mr. Sitesh Mukherjee
Mr. Aniket Prason
Ms. Kanika Chugh**

Counsel for the Respondent(s): **Mr. M.G. Ramachandran**
 Mr. Anand K. Ganesan for R.1

Ms. Shikha Ohri for R.2

ORDER

IA Nos. 226 & 227 of 2013
(Appl. for directions)

We have heard the learned counsel for the parties in I.A. Nos. 226 & 227 of 2013.

The learned counsel for the Appellants are directed to file the affidavit giving the details to enable us to pass the interim Orders.

Post the matter on **31.07.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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